

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11338/2022

(Arising out of impugned judgment and order dated 30-05-2022 in CRLA No. 3239/2012 passed by the High Court Of Judicature At Allahabad)

SHYAM NARAIN PANDEY

PETITIONER(S)

VERSUS

STATE OF U.P.

RESPONDENT(S)

(IA No. 115162/2022 - EXEMPTION FROM FILING O.T.)

Date : 05-12-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Siddharth Aggarwal, Sr. Adv.
Mr. Talha Abdul Rahman, AOR
Mr. Vishwajeet Singh, Adv.
Mr. Harsh Vardhan Kediya, Adv.
Mr. M. Shaz Khan, Adv.
Mr. Abhinav Sekhri, Adv.
Ms. Arshiya Ghose, Adv.
Mr. Aditya Pandey, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

We do not find any good ground and reason to interfere with the impugned judgment and hence, the special leave petition is dismissed.

Pending application(s), if any, shall stand disposed of.

(POOJA SHARMA)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)